

(ग) इस समय यह जांच किस अवस्था में है ?

**निर्माण, आवास तथा सम्भरण उपमंत्री (श्री अनिल कुं चन्दा) :** (क) से (ग) १९५१-५२ में दिल्ली के चीफ कमिश्नर द्वारा किलोकड़ी में परित्यक्त नहरी भूमि के कुछ प्लॉटों की बिक्री के सम्बन्ध में सरकार ने जांच की थी। यह जांच पूरी हो गई है और यह पता चला कि बिक्री उस समय चल रही बाजार-कीमतों से कम पर नहीं हुई थी। इस जांच के दौरान में यह बात प्रकट हुई कि इन प्लॉटों की बिक्री से सम्बन्ध रखने वाली दिल्ली प्रजासन (सचिवालय) की फाइलें गायब हैं। चीफ कमिश्नर से कहा गया है कि वह यह तय करे कि इन फाइलों के गुम होने की जिम्मेदारी किसकी है।

#### Allegations against an I.F.A.S. Officer

\*373. { Shrimati Mafida Ahmed:  
Dr. Ram Subhag Singh:  
Shri Basumatari:  
Shri P. C. Borooah:  
Shri Assar:

Will the **Prime Minister** be pleased to state:

(a) whether serious allegations of complicity with Naga hostiles have been made against a senior I.F.A.S. officer now posted in Shillong, as reported in Assam Tribune of Gauhati dated the 18th June, 1960;

(b) if so, whether enquiry has been ordered into those allegations; and

(c) whether that officer still continues to be at his Shillong assignment?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon) :**  
(a) Yes.

(b) Yes. As a result of some enquiries, the officer in question was cleared of some charges made against him. One of the charges is still under investigation. This relates to Foreign Exchange Regulations.

(c) The officer has proceeded on leave from the 1st August, 1960.

#### Orissa Textile Mills Ltd.

\*374. { Shri Sanganna:  
Shri P. K. Deo:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1373 on the 8th April, 1960, and state the further progress made regarding the investigations into the affairs of the Orissa Textile Mills Limited?

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri) :** There was no investigation in progress into the affairs of the Orissa Textile Mills Limited when the previous question referred to by the Hon. Member, Shri P. K. Deo, was answered by me in April last. I had, however, told the Hon. Member that I would look again into the action taken on the Report, which related to the investigation made into the affairs of this Company for the period upto 1955.

As far as matters affecting civil liability are concerned, there was no justification in this case for Government's entering into prolonged civil litigation. As for the contraventions of the Companies Act, there had been subsequent acts of rectification and it was felt that would not be proper to take such matters to Court on purely technical grounds. The situation has been explained at length to the Orisa Government, who have stated that they do not wish to dispute this position. They have, however, asked for an investigation into the Company's working from 1955 to 1959.

Two Hon. Members, including Shri P. K. Deo, have also had an opportunity of discussing these matters with the Officers of the Company Law Administration Department who have explained the position further to them.

#### Complaints Against A.I.R., Calcutta

\*375. **Shri Rameshwar Tantia:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that one Shri Bimal Bhushan, an artist of 22